

SHRIMATI KANIMOZHI: Sir, I introduce the Bill.

The Armed Forces Covenant Bill, 2012

SHRI RAJEEV CHANDRASEKHAR (Karnataka): Sir, I beg to move for leave to introduce a Bill to enshrine in law a covenant prescribing a commitment between the people of India and the Armed Forces Community serving as well as retired and their immediate families pledging a duty of care and improving support towards them in return for their bravery and sacrifices made for protecting the nation and to ensure that they face no disadvantage compared to other citizens in the provisions of public and commercial services and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted

SHRI RAJEEV CHANDRASEKHAR: Sir, I introduce the Bill.

The Victims of Naxalite Acts of Violence (Relief and Rehabilitations) Bill, 2012

SHRI RAJEEV CHANDRASEKHAR (Karnataka): Sir, I beg to move for leave to introduce a Bill to provide for the financial compensation, monthly allowance, relief and other rehabilitation measures and facilities to the dependents of citizen killed in naxalite acts of violence and those losing their property, crops, houses etc. due to such violence in the country and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted

SHRI RAJEEV CHANDRASEKHAR: Sir, I introduce the Bill

The Renewable Energy (Promotion and Compulsory Use) Bill, 2012

SHRI RAJEEV CHANDRASEKHAR (Karnataka): Sir, I beg to move for leave to introduce a Bill to provide for the promotion and greater exploitation of renewable energy available from solar heat, wind, biogas, urban waste, tides waves, geothermal sources, etc. by making its use compulsory by certain establishments and households in order to reduce the over dependence on fossil fuels for energy needs resulting in global warming, noxious emissions and ecological and climatologically imbalances to protect the environment and for the establishment of a Board for the purpose and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted